

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No 283/(MAH)/2017

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: M/s. L & T Finance Ltd.
Between
M/s. Family Credit Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	RASHID BOATWALA ALW LISA KADKAT FOR PETITIONER COMPANY I/B MANILAL KHER AMBALAL & Co.	ADVOCATE	

Common Order

TCSP No.283/230-232/2017/CONNECTED WITH HC CSD NO.767/NCLT/MB/MAH/2016
TCSA No.284/230-232/2017/CONNECTED WITH HC CSD NO.766/NCLT/MB/MAH/2016

The Applicant Counsel has mentioned for a direction to the Regional Director, Registrar of Companies and Official Liquidator to file Report expeditiously because Hon'ble High Court of Calcutta has already sanctioned the Scheme in respect of Transferee company. He further submits that the Hon'ble High Court, Bombay already extended two weeks' time to file Report by the Central Government.

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In view of the submissions made by the Applicant Counsel, this Bench hereby directs the Regional Director, Registrar of Companies and the Official Liquidator to file Report, if any, on or before 17.1.2017, failing which this Bench has to draw a presumption as envisaged under sub-sec. (5) of Section 230 of the Companies Act, 2013 r/w sub-rule (3) of Rule 8 of Companies (Compromise, Arrangement and Amalgamation) Rules, 2016 that Central Government has no representation to make on the proposal.

List this matter for hearing on 18.1.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)